

Statement of Immovable Property Return for the year 2012 (as on 01.01.2013)

Service: Group : INDIAN CORPORATE LAW SERVICE (GROUP A)
 Name of Officer (in full) : MR. AN... AHMAD... SIDDIQUI Designation: AROC-cum-Asst. Date of Birth: 21-10-1980
 Ministry/Department/Office: ROC-cum-OL, Rajasthan, Jaipur, Grade Pay Rs 5400/- Present Pay: Rs 21630/-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Name of district sub-division, Taluk and Village in which property is situated	Name and details of property housing lands and other buildings	Cost of construction/acquirement including land in case of house and year when purchased.	Present value	If not in own name state in whose name held and his/her relationship to the Government servant.	How acquired, whether by purchase, lease, mortgage, inheritance gift or otherwise, with date of acquisition and name with details of persons from whom acquired.	Annual Income from the property	Remark
VILLAGE - KAKORI DISTRICT - LUCKNOW	MANGC ORCHARD (2868 SQ. FEET)	JUNE 2006 RS 6 LACS (APPROX)	RS 16 LACS	JOINT OWNER WITH BROTHER	PURCHASED IN JUNE 2006	RS 15000/-	
VILLAGE - ALLUNAGAR DISTRICT - LUCKNOW	PLOT OF LAND (4000 SQ FEET)	FEBRUARY 2010 RS 5 LACS (APPROX)	RS 14 LACS		PURCHASED FROM GYAN GRHA MIRMAN SAMITI IN FEBRUARY 2010	-	
VILLAGE - SHIKARPUR TEHSIL - PURANPUR DISTRICT - PILIBHIT	AGRICULTURAL LAND (2.39 ACRES)	DECEMBER 2007 RS 3 LACS (APPROX)	RS 6.5 LACS		PURCHASED IN DECEMBER 2007	RS 14000/-	
VILLAGE - NATKUR DISTRICT - LUCKNOW	PLOT OF LAND (5000 SQ. FEET)	AUGUST 2011 RS 2.5 LACS (APPROX)	RS 2.5 LACS		PURCHASED IN AUGUST 2011		
TEHSIL - NOIDA DISTRICT - GAUTAM BUDDHA NAGAR	FLAT (2305 SQ. FEET) (UNDER CONSTRUCTION)	RS 1 CRORE (APPROX) POSSESSION IN 2013	RS 1 CRORE (APPROX)	JOINT OWNER WITH BROTHER	BOOKED THROUGH H. UNITECH IN 2007. DELIVERY IN 2013.		HOME LOAN OF RS 70 L BALANCE PAYMENT BROTHER

Signature: Amrta
 Date: 15-01-2013

NOTES:

- In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- Includes short term lease also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, (now rule 18(1) of the CCS (Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
- The columns should be filled in neatly in capital letters.